

CA No. 48/19
Registration No. 373/19
Hare Krishna Mishra Vs. State

09.07.2020

Matter taken up through Video Conferencing (Cisco Webex).


Present: Sh. K. K. Jha and Sh. K. Singhal, counsels for appellant.
Sh. Virender Singh Ld. APP for Respondent/State

This is an application seeking suspension of sentence of the appellant.

Counsel Sh. K. Singhal submits that appellant has engaged the new counsel Sh. K. K. Jha, therefore, he be allowed to withdraw his V/N and be discharged from this case. Advocate Sh. K. K. Jha is appearing for appellant through Video Conferencing, hence, on the submissions of Sh. K. Singhal, Advocate, he is allowed to withdraw his V/N and accordingly discharged from this case.

Vide order dated 12.05.2020, Ld ASJ suspended the sentence of the appellant till today i.e. 09.07.2020. The sentence of the appellant is further suspended, on the same terms and conditions as mentioned in the order dated 12.05.2020, till disposal of the appeal.

Put up for arguments on 26.08.2020.


(Charu Aggarwal)
ASJ-03/Central Distt.
THG/Delhi-09.07.2020

FIR No. 149/19
PS: Hauz Qazi
U/s: 302/201/34 IPC
Mohd. Faizan Waseem Vs. State

09.07.2020

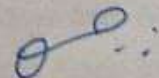
Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. Arun Sharma, Ld. Counsel for applicant/accused Anam
Uzma.

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Anam Uzma, seeking interim bail. Reply filed by the IO. Copy supplied.

IO is directed to verify the fact of children and family members whether there is anyone in the family to look after the kids and file his detailed report on next date.

Put up for arguments on the bail application, on 10.07.2020.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-09.07.2020

FIR No. 63/20
PS: Karol Bagh
U/s: 420/468/471/120-B/34 IPC
Kulbhushan @ Sonu Vs. State

09.07.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State,
Ld. Counsel for applicant/accused Kulbhushan @ Sonu.


Reply filed by the IO. Copy supplied.

It is stated in the application that applicant is on interim bail till 23.07.2020. However, during arguments, Ld. counsel submits that applicant is on interim bail till 11.07.2020 in pursuance of order passed by Ld. MM. He also submits that other two co-accused are on regular bail. IO is directed to apprise the court about the status of bail of all other accused persons and also about the status of earlier bail applications of the applicant, if any, filed by him.

Relevant record of bail as well as chargesheet, if any, be also summoned from the concerned court.

IO is also directed to appear in person on next date.

Put up for arguments on the bail application, on 10.07.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-09.07.2020

FIR No. 438/18
PS: Karbi Bagn
U/s: 365/387/38/120-B IPC
Ajay Singh Vs. State


08.07.2020

Matter taken up through Video Conferencing (Class Webex).

Present: Sh. Vineet Singh, Ld. Addl. JP for State.
Ld. Counsel for applicant/accused Rajdev @ Raju.

This is an application u/s 438 Cr.P.C. moved on behalf of applicant/accused Rajdev @ Raju, seeking regular bail. Reply filed by the IA. Copy supplied.

At request on behalf of counsel for applicant, put up for arguments on bail application, on 18.07.2020.


(Phani Aggarwal)
Asst. Dist. Criminal Magt.
Tiruchirappalli 08.07.2020

FIR No. 149/19
PS: Hauz Qazi
U/s: 302/201/34 IPC
Mohd. Faizan Waseem Vs. State


09.07.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. Arun Sharma, Ld. Counsel for applicant/accused Mohd.
Faizan Waseem.

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Mohd. Faizan Waseem, seeking interim bail. Reply filed by the IO. Copy supplied.

Bail applications of other co-accused persons have been adjourned for tomorrow i.e. 10.07.2020. Hence, this application be also put up on 10.07.2020.


(Charu Aggarwal)
ASJ-02/Central Dist.
THC/DWH-09.07.2020

FIR No. 149/19
PS: Hauz Qazi
U/s: 302/201/34 IPC
Mohd. Faizan Waseem Vs. State

09.07.2020


Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. Arun Sharma, Ld. Counsel for applicant/accused Alia Khan.

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Alia Khan, seeking interim bail. Reply filed by the IO. Copy supplied.

IO is directed to verify the fact of children and family members whether there is anyone in the family to look after the kids and file his detailed report on next date.

Put up for arguments on the bail application, on 10.07.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-09.07.2020

09.07.2020

Matter taken up through Video Conferencing (Class Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. Anil Kumar, Ld. Counsel for complainant.
Sh. Rakshit Pandey, Ld. Counsel for applicant/accused Sidhant Pandey.

1. This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Sidhant Pandey, seeking regular bail. Reply filed by the IO. Copy supplied.
2. Ld. Counsel for applicant submits that applicant has been falsely implicated in the present case and is in JC since 12.06.2020. Investigation qua him is complete. No recovery was effected from him. He further submits that otherwise also matter has been settled between the parties and in pursuance of the settlement, the applicant has made part payment and two post dated cheques to the complainant. He also drawn attention of the court that co-accused Sandeep vide order dated 01.07.2020, was granted bail by this court on the basis of compromise reached between him and the complainant.
3. Ld. APP oppose the bail application as he submits that there are serious allegations against the applicant. Investigation is at initial stages. Co-accused Ankit is still to be arrested.

FIR No. 180/20
PS: Lahori Gate
Sidhant Pandey Vs. State

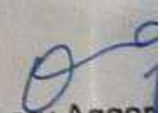
4. The case of the prosecution is that the complainant is resident of Punjab and wanted to send his son to Canada. His known Bijender Singh Teja introduced him with applicant. Applicant got introduced the complainant with co-accused Sandeep @ Vijay Bhai and Ankit @ Kanti Lal. All 3 accused i.e. applicant, Ankit @ Kanti Lal and co-accused Sandeep induced the complainant to pay Rs. 22 lacs on the pretext of sending his son to Canada. Rs. 4 lacs were paid by the complainant to applicant and remaining amount of Rs. 18 lacs was given by him to other two co-accused persons. On the date fixed i.e. 04.06.2020, the son of the complainant reached at Bombay Airport where he did not meet either of the accused persons, who also did not attend his call. Thereafter, this case was registered.

5. The allegations against the applicant are that he in conspiracy with co-accused persons cheated the complainant with the amount of Rs. 22 lacs. Today, counsel for the complainant present in court submits that complainant is resident of Punjab, therefore, he cannot appear. Ld. Counsel has placed on record the copy of authority letter given by complainant to him. Ld. Counsel for complainant submits that matter has been settled between complainant and the applicant and in pursuance of settlement, complainant has received part payment of Rs. 4 lacs in cash and two post dated cheques for Rs. 1,50,000/- and Rs. 2,00,000/- each and has no objection if the applicant is presently admitted on interim bail till the two post dated cheques given to him by the father of the applicant are cleared and after clearance of those cheques, the interim bail of the applicant be confirmed. Statement of counsel for complainant recorded separately to this effect. The copy of MOU dated 04.07.2020 executed between the complainant and the applicant regarding the settlement is annexed with the application.

6. I have considered the rival contentions of Ld. APP, Ld. Counsel for complainant & counsel for applicant and perused the record. Considering that co-accused Sandeep was the kingpin of the entire crime and also received the substantial amount of cheating, who on the basis of compromise has already been granted bail and the applicant was the only one of the member of the criminal conspiracy who received nominal amount of Rs. 4 lacs, then there is no reason not to admit the applicant on bail on the basis of settlement reached between the parties, hence, the applicant Sidhant Pandey is admitted on interim bail till 20.08.2020, **(the last cheque given to the complainant is dated 15.08.2020)**, subject to the following conditions:-

- (i) *Furnishing of personal bond to the tune of Rs. 40,000/- and local surety bond of like amount to the satisfaction of concerned Ld. MM/Duty MM;*
- (ii) *Applicant will not leave the country without permission of the court;*
- (iii) *Applicant will not influence the witnesses;*
- (iv) *Applicant will join the investigation as and when required by the IO;*
- (v) *Applicant will provide his mobile number to the IO within two days from his release and mark his presence to the IO through Video or Audio mode on every Monday between 10:00 AM to 06:00 PM, during the period of interim bail.*

Put up on 20.08.2020.


(Charu Aggar
ASJ-02/Central
THC/Delhi-09.07.)

09.07.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

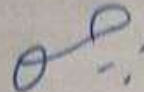
Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Prosecutrix with counsel Ms. Malka Asad.
IO SI Santosh Sirohi.
Sh. Devender Kumar, Ld. Counsel for applicant/accused
Sandeep.

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Sandeep, seeking regular bail. Reply not filed by the IO. Same be filed on next date positively.

Let chargesheet be summoned from the court of concerned Ld. MM for next date.

Put up for arguments on bail application, on 10.07.2020.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-09.07.2020